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Title: Motion for consideration to the Amendment made by Rajya Sabha to the Repealing And Amending (Third) Bill, 2015.

**(Amendments made by Rajya Sabha)**

HON. CHAIRPERSON: The House shall now take up item No. 36. Shri D.V. Sadananda Gowda.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Madam, I beg to move:

"That the following amendments made by Rajya Sabha in the Bill\* to repeal certain enactments and to amend certain other enactments be taken into consideration:-

**ENACTING FORMULA**

1. That at page 1, line 1, *for* the word "Sixty-sixth", the word "Sixty-seventh" be *substituted*.

**CLAUSE 1**

2. That at page 1, line 3, *for* the bracket, words and figure "(Third) Act, 2015", the word and figure "Act, 2016" be *substituted*.

**THE FIRST SCHEDULE**

3. That at page 2, lines 21 and 22 be *deleted*."

HON. CHAIRPERSON: The question is:

"That the following amendments made by Rajya Sabha in the Bill to repeal certain enactments and to amend certain other enactments be taken into consideration:-

**ENACTING FORMULA**

1. That at page 1, line 1, *for* the word "Sixty-sixth", the word "Sixty-seventh" be *substituted*.

**CLAUSE 1**

2. That at page 1, line 3, *for* the bracket, words and figure "(Third) Act, 2015", the word and figure "Act, 2016" be *substituted*.

**THE FIRST SCHEDULE**

3. That at page 2, lines 21 and 22 be *deleted*."

*The motion was adopted.*

HON. CHAIRPERSON: We shall now take up amendments made by Rajya Sabha. I shall now put amendment Nos. 1 to 3 made by Rajya Sabha together to the vote of the House.

The question is:

**ENACTING FORMULA**

1. That at page 1, line 1, *for* the word "Sixty-sixth", the word "Sixty-seventh" be *substituted*.

**CLAUSE 1**

2. That at page 1, line 3, *for* the bracket, words and figure "(Third) Act, 2015", the word and figure "Act, 2016" be *substituted*.

**THE FIRST SCHEDULE**

3. That at page 2, lines 21 and 22 be *deleted*."

*The motion was adopted.*

HON. CHAIRPERSON: The Minister may now move that the amendments made by Rajya Sabha in the Repealing and Amending (Third) Bill, 2015, as passed by Lok Sabha, be agreed to.

SHRI D.V. SADANANDA GOWDA: Madam, I beg to move:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

HON. CHAIRPERSON: The question is:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

*The motion was adopted.*

**15.23 hours**

**DEMAND FOR GRANT (GENERAL), 2016-17**